

ITEM NO.45

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S) . 1426-1428/2014

YOGENDRA PRASAD

APPELLANT(S)

VERSUS

SEEMA AZAD & ORS.

RESPONDENT(S)

(ONLY D. NO. 15363/17 SHOULD BE LISTED."ISSUE NOTICE IS RETURNABLE
FOR 6 WEEKS.")

WITH

DIARY NO.15363/2017

(FOR ADMISSION AND I.R.)

Date : 18-08-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA

For petitioner (s)
CRL.A.1426-28/14

Mr. Chandan Ramamurthi, Adv.

D.NO.15363/17

Petitioner-in-person

For Respondent(s)

Mr. Bharat Singh, Adv.
Mr. S. Alam, Adv.
Mr. Samir Ali Khan, AOR

Mr. Sarvam Ritam Khare, AOR

Mr. Vivek Singh, AOR

Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Alok Kumar Pandey, Adv.
Ms. Charu Ambwani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CRL.A.NO.1426-1428 OF 2014

Perused the letter.

List the matters after three weeks.

SLP(CRL.) NO.....D.NO.15363/2017

The Special Leave Petitions are de-tagged from
Criminal Appeal Nos.1426-1428 of 2014.

List the matters for final disposal on 20th
September, 2017. Affidavit(s), if any, may be
exchanged in the meantime.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER